

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR. JUSTICE T.R.RAVI

Monday, the 11<sup>th</sup> day of September 2023 / 20<sup>th</sup> Bhadra, 1945  
WP(C) NO. 29750 OF 2023

**PETITIONER:**

DR. REGIL T., MEMBER, GENERAL COUNCIL OF KERALA AGRICULTURAL UNIVERSITY, VELLANIKKARA, KAU P.O., THRISSUR- 680656, RESIDING AT GREEN NIVAS, VALYAPPANPADY, U.C. COLLEGE P.O., ERNAKULAM-683102.

**RESPONDENTS:**

1. THE CHANCELLOR, KERALA AGRICULTURAL UNIVERSITY, KERALA RAJ BHAVAN, RAJ BHAVAN ROAD, VELLAYAMBALAM JUNCTION, THIRUVANANTHAPURAM - 695099.
2. THE PRO-CHANCELLOR, KERALA AGRICULTURAL UNIVERSITY, VELLANIKKARA, KAU P.O., THRISSUR - 680656.
3. DR. ASHOK B IAS, AGRICULTURAL PRODUCTION COMMISSIONER & PRINCIPAL SECRETARY (AGRICULTURE), GOVERNMENT OF KERALA, HOLDING FULL ADDITIONAL CHARGE OF THE VICE-CHANCELLOR OF THE KERALA AGRICULTURAL UNIVERSITY, VELLANIKKARA, KAU P.O., THRISSUR - 680656.
4. THE REGISTRAR, KERALA AGRICULTURAL UNIVERSITY, VELLANIKKARA, KAU P.O., THRISSUR - 680656.
5. KERALA AGRICULTURAL UNIVERSITY, VELLANIKKARA, KAU P.O., THRISSUR - 680656, REPRESENTED BY ITS REGISTRAR.
6. THE STATE OF KERALA, REPRESENTED BY THE PRINCIPAL SECRETARY TO GOVERNMENT, AGRICULTURAL DEVELOPMENT & FARMERS WELFARE DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM- 695001.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to:

(i) issue an order restraining the 3rd respondent from continuing in office of the Vice-Chancellor of the 5th respondent University and to direct him to vacate the office forthwith;

(ii) to stay all further proceedings in pursuance of Exhibit P9 Notification,

pending disposal of the Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/s. N.RAGHURAJ, SAYUJYA and VIVEK MENON, Advocates for the petitioner, STANDING COUNSEL for R1, STANDING COUNSEL for R2, R4 and R5 and of Government Pleader for R6, the court passed the following:

**ORDER**

**Admit.**

Standing Counsel takes notice for the 1st respondent. Respective Standing Counsel takes notice for respondents 2, 4 and 5. Government Pleader takes notice for respondent No.6. Issue notice by Speed Post returnable within two weeks to the 3rd respondent.

Respondents to place on record their counter affidavit/statement.

There will be an interim stay of further proceedings pursuant to Exhibit P9 notification for a period of one month.

11.09.2023

Sd/- T.R.RAVI, JUDGE

Exhibit.P9

TRUE PHOTOCOPY OF THE NOTIFICATION NO. GA/K1/8926/2019  
DATED 25.02.2020

